

SHRI MULLAPALLY RAMACHANDRAN: I introduce the Bill.

17.35 hrs.

CITIZENS (IDENTITY CARD) BILL*

[English]

SHRI SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill to provide for the issue of identity cards to the citizens of India.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the issue of identity cards to the citizens of India".

The motion was adopted.

SHRI SHANTARAM NAIK: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Part VI etc.)

[English]

SHRI N. VENKATA RATNAM (Tenali): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is;

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI N. VENKATA RATNAM: I introduce the Bill.

17.36 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Seventh Schedule)

[English]

SHRI SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SHANTARAM NAIK: I introduce the Bill.

[English]

ADVOCATES' WELFARE FUND BILL*

SHRI SOMNATH RATH (Aska): I beg to move for leave to introduce a Bill to provide for the constitution of a welfare fund for payment of retirement benefits to advocates and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a welfare fund for payment of retirement

benefits to advocates and for matters connected therewith or incidental thereto."

The motion was adopted

SHRI SOMNATH RATH: I introduce the Bill.

17.37. hrs.

INDIAN PENAL CODE (AMENDMENT)
BILL*

(Amendment of Section 500 etc.)

[English]

SHRI SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

SHRI SHANTARAM NAIK: I introduce the Bill.

17.38 hrs.

PROHIBITION OF USE OF RELIGIOUS, COMMUNAL, REGIONAL AND SECTORAL NOMENCLATURES FOR POLITICAL PARTIES AND PREVENTION OF

MISUSE OF RELIGIOUS PLACES BILL-
CONTD.

[English]

MR. DEPUTY SPEAKER: Now, we will take up further consideration of the following motion moved by Shrimati Basavarajeswari on the 31st July, 1987, namely:-

"That the Bill to prohibit the use of religious, communal, regional and sectoral names for political parties and to prevent the misuse of religious places, be taken into consideration."

Shri Sriballav Panigrahi to continue his speech.

[Translation]

**SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr Deputy Speaker, Sir, the other day I was speaking on the Bill moved by the hon. Member Smt. Basavarajeswari. But my speech was incomplete. While initiating my speech I was saying that India is an ancient country. Its civilisation is with a 5000 year old history and its cultural heritage is unique. We are proud of our ancient heritage and religion has always played a prominent role in it. Of course the religion has had great impact on our society during those days. It incalculates in us moral values. But the definition of religion is now being interpreted in a totally different manner. The religion today has a different meaning altogether. That is the most unfortunate thing. The meaning of religion was viewed from a wider angle during those days. It was based on spiritualism truth, beauty, the existence of God and

* Published in Gazette of India Extraordinary, Part-II, Section 2, dated 28.8.1987.

** The speech was originally delivered in Oriya.